

**SEC. IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.)NO. 630 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 1328 OF 2016

(Application for exemption from filing certified copy)

SHOBHIT RAJAN

...PETITIONER

VERSUS

NAZIR MUSSA & ORS.

...RESPONDENTS

OFFICE REPORT

The matter has been filed by Mr. E.C. Agrawala, Advocate on behalf of the Petitioner above-mentioned against the Judgment and Order dated 23rd October, 2015 in Criminal Writ Petition No. 2253 of 2014 passed by the High Court of Judicature at Bombay.

It is submitted that counsel for the petitioner has filed a letter dated 21st January, 2016 stating therein that copies of exhibits and order dated 8th June, 2009, 19th November, 2014, 3rd July, 2015, 21st September, 2015 and MECR No. 11 of 2013 are not necessary. (Copy of letter dated 21st January, 2016 has already been included in the Paper Books at Page Nos. 470-471)

It is further submitted that counsel for the petitioner has filed additional documents along with an application for permission to file additional documents and the same has been registered as Criminal Miscellaneous Petition No.1677 of 2016. The additional documents alongwith application are being circulated by Hon'ble Court with this office report.

It is lastly submitted that Special Leave Petition (Crl.) No.1904 of 2015 and Special Leave Petition (Crl.) No.6042 of 2014 file between same parties were dismissed and disposed of by this Hon'ble Court on 23rd February, 2015 and 10th November, 2014 respectively. (Copies of record of Proceeding dated 23rd February, 2015 and 10th November, 2014 are annexed herewith.)

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 28th day of January, 2016.

ASSISTANT REGISTRAR

Copy to :-
Mr. E.C. Agrawala, Advocate

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ASSISTANT REGISTRAR